

1447.5/2

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

1



Original Application No. 269/2024
With
Original Application No. 121/2024

IN THE MATTER OF:

Sanavvar

...Applicant

Versus

State of U.P. & Ors.

...Respondents

With

Syed Ali Abbas

...Applicant

Versus

State of U.P. & Ors.

...Respondents

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO.-3, UTTAR
PRADESH POLLUTION CONTROL BOARD, IN COMPLIANCE
TO THE ORDER DATED 17.12.2024 PASSED BY THE HON'BLE
NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH, NEW
DELHI.

I, Ankit Singh, aged about 38 years, S/o Sri Ajit Singh, presently posted as Regional Officer, Uttar Pradesh Pollution Control Board (hereinafter referred to as UPPCB), Muzaffarnagar do hereby solemnly affirm and state on oath as under:

1. That in the official capacity mentioned above, I am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

PRERNA TYAGI
NOTARY
MUZAFFARNAGAR

121 FEB 2025

2. That the grievance in the O.A. No. 121/2024 is regarding causing of air and water pollution and discharge of toxic gases and pollutants by Project Proponents impleaded as respondents no. 5 to 11 and in O.A. No. 269/2024 is regarding causing of air and water pollution and discharge of toxic gases and pollutants by the Project Proponents mentioned therein.
3. That after considering the grievance this Hon'ble National Green Tribunal, Principal Bench, New Delhi (hereinafter referred to as Hon'ble Tribunal) vide its order dated 21.05.2024 has constituted a joint committee comprising the officials of CPCB, UPPCB and District Administration to inspect the industrial units mentioned in the complaint and submit detailed factual report. Reports of the Joint Committee has been filed respectively vide emails dated 22.04.2024 and 08.11.2024 in O.A. No. 121/2024 and vide email dated 03.08.2024 in O.A. No. 269/2024. The detailed status of all the industrial units along with the action taken by the UPPCB against the non-compliant industrial units was submitted through an affidavit on 14.09.2024.
4. That by considering the report submitted by UPPCB, this Hon'ble Tribunal vide its order dated 17.10.2024 directed the UPPCB to verify the facts stated by the concerned industries in their replies and submit a report accordingly. In pursuance to the above the UPPCB has submitted an affidavit dated 19.11.2014 including details of status of action taken against the industries which were found non-compliant along with verification report of industries which had submitted replies before this Hon'ble Tribunal.

5. That further this Hon'ble Tribunal vide its order dated 05.08.2024 has appointed to Mr. Rahul Khurana, Advocate as Amicus Curiae in O.A. No. 269/2024. Appointed Amicus Curiae inspected the industries mentioned in this O.A and submitted his report dated 16.12.2024.

Furthermore, the answering Respondent, UPPCB, was also filed its affidavit dated 16.12.2024 in O.A. No. 269/2024, mentioning that all the violations found by Amicus Curiae during inspection was rectified and also submitted photographs.

6. That on the next date fixed i.e. 17.12.2024, this Hon'ble Tribunal vide its order by listing the present matters for final hearing has passed the following directions:

...11. Learned Counsels for UPPCB have submitted that the representation made by respondent no.18 will be considered and appropriate order will be passed upon the same in accordance with law expeditiously.

12. Mr. Rahul Khurana, Advocate (Enrollment No.D/2183/2008) is appointed as Amicus Curiae in O.A. No. 121/2024 also to assist this Tribunal in just and proper adjudication of the matter. He be paid professional remuneration/fee of Rs.25,000/- per hearing by UPPCB from the funds of environmental compensation deposited with it.

13. ****

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16. Objections to the report of the Amicus Curiae may be filed by the applicant and respondents at least one day before the date of hearing fixed.



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18. Pleadings may be completed before that date and response by any of the respondents, who has not filed the same earlier, and additional response by any of the respondents, who has filed response earlier, may be filed at least 15 days before the date of hearing fixed and rejoinder by the applicant may be filled at least one day before the date of hearing fixed.
7. That in compliance to the above directions and in pursuance to the Additional Report dated 16.12.2024 submitted by the Ld Amicus Curiae the UPPCB has issued directions to all the concerned industries to rectify all the violations as mentioned in the report dated 16.12.2024, with an immediate effect, vide letter dated 28.12.2024. A copy of the letter is being annexed as **Annexure-R3/1**.
8. That it is pertinent to mention here that the UPPCB has verified the status of the violations vide inspection dated 13.02.2025. During inspections, all violations, as mentioned in the report of Ld. Amicus Curiae, were found rectified. The present status found during inspection along with the present photographs is mentioned as below:

No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
1.	M/s Shri Jee Reclaiming Mills Pvt. Ltd.	<ul style="list-style-type: none"> The unit is Tyre Pyrolysis oil unit. Unit was found closed and not operational. Black ash, Tyre Waste and Black oil spread all round the unit. There was found three reactor in non functional condition. 	UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae. During inspection the unit was found closed and no production/ operation was going on.	Closure Order issued against the unit vide letter no. H21198/C-3/Vayu15 /Muzaffarnagar/24 dated 13.12.2024.

S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
		<ul style="list-style-type: none"> The tin shed of the Unit was found shattered and falling from roof. There was no Effluent Treatment Plant (ETP) found in premises. 		
2.	M/s Dev Enterprises	<ul style="list-style-type: none"> This unit is a Tyre Pyrolysis Oil unit. Unit was found closed and not operational. 	UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae. During inspection the unit was found closed and not operational.	The Unit submitted its letter dated 18.11.2024 and informed that the unit is not operational from last six months. A copy of the said letter is being annexed as Annexure-R3/2.
3.	M/s Shri Bankey Bihari Enterprises	<ul style="list-style-type: none"> This unit is a Tyre Pyrolysis Oil unit. Unit was found operational. The unit has two reactor of 10 TPD each. Unit has not found maintained logbook regarding amount of production and waste generation. ETP was found without flowmeter and no logbook maintained regarding effluent data. Labour were found loading the reactor without wear mask and safety gear. Earth surface under the oil storage tank mixed with oil lying. Ash/black carbon lying all across the unit. The larger area of the unit was having tyre scrap. Waste water was found at opposite side of the unit. 	UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae. During inspection, the industry was operational and found to be compliant in all the areas pointed by Ld. Amicus Curiae. The following facts found during re-verification by UPPCB : <ul style="list-style-type: none"> The unit provide a logbook from November 2024 to 12 February 2025 for production. A copy of the said is being annexed as Annexure-R3/3. During inspection flowmeter found installed at ETP and unit provided logbook for the same. A copy of the logbook is being annexed as Annexure-R3/4. 	Show Cause Notice revoked vide H.O. letter dated 19.11.2024 with imposition of E.C. Rs. 6,06,250/- which is not deposited by the Unit within the stipulated time period. Further, a letter dated 09.12.2024 sent to D.M. Muzaffarnagar for the recovery of imposed E.C. as Land Revenue.







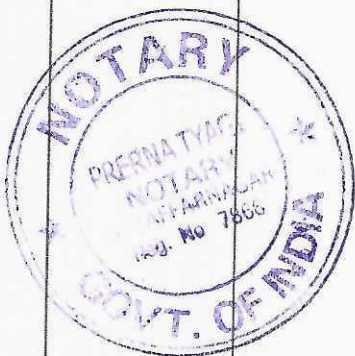
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			 <p data-bbox="788 712 1091 748">Flow meter at ETP Inlet</p>  <p data-bbox="767 1189 1091 1225">Flow meter at ETP Outlet</p>  <ul data-bbox="756 1536 1094 1933" style="list-style-type: none"> • During inspection labour were found wearing mask and safety gear and working labour was instructed to regular compliance of safety equipment. • Surface below the oil tank earth mixed with oil laying for long time was found cleaned. 	



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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			 <p data-bbox="767 678 1114 779">Unit had done mostly area clean and maintain housekeeping.</p>   <p data-bbox="759 1496 1098 1597">Waste Tyre was found arrangement and area was found vacant.</p>  <p data-bbox="746 1917 1098 2018">During inspection, it is was observed that domestic effluent was being</p>	



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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			discharged in front of the unit. 	
4.	M/s ASV Reclaiming LLP, Jansath road Muzaffarnagar	<ul style="list-style-type: none"> This unit is a Tyre Pyrolysis Oil unit. Unit was found closed and not operational. 	UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae. During inspection the unit was found closed and not operational. 	Show Cause Notice revoked vide H.O. letter dated 19.11.2024 with imposition of E.C. Rs. 5,50,000/- which is not deposited by the Unit within the stipulated time period. Further, a letter dated 09.12.2024 sent to D.M. Muzaffarnagar for the recovery of imposed E.C. as Land Revenue.
5.	M/s Shakti Kraft & Tissues	<ul style="list-style-type: none"> Unit was visited on 07.12.2024 by Amicus Curiae. Unit was found in operation during visit. Unit was stated to be ZLD unit with sedicell of 90 KLD. The Unit uses bagasse as fuel for the boiler. The boiler was stated to fitted with wet scrubber and multicyclone filter. The unit is having biomass Gasifier. One boiler of 14TPH was found in operation with only SPM monitoring at stack. The SPM level was found 55mg/Nm³. 	UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae. During inspection, the industry was operational and found to be compliant in all the areas pointed by Ld. Amicus Curiae. The following facts found during re-verification by UPPCB : <ul style="list-style-type: none"> Fuel used for the existing boiler of 14 TPH is bagasse. Since bagasse is the only fuel being used, SOx and NOx monitoring is not required. As per order issued by Central Pollution Control Board only SPM operator is permitted 	



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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
		<ul style="list-style-type: none"> The Unit is establishing a coal based boiler adjacent to the existing unit. The Amicus Curiae's report featured photographs highlighting inadequate housekeeping. 	<p>as fuel in the industries is completely based on bio agriculture waste. A copy is being annexed as Annexure-R3/5.</p> <ul style="list-style-type: none"> The SPM level found as 56 mg/Nm³.  <ul style="list-style-type: none"> A CTE and CTO has been granted on 08.02.2024 and 16.12.2024 respectively for its Unit-2, a 15 TPH Multi-Fuel Boiler and a 1.35 MW Captive Power Plant, which will utilize coal, RDF, and bagasse as fuels, with on-site coal storage facilities. The unit -2 was found not operational due to its own reasons. Adequate house keeping was observed during inspection. 	



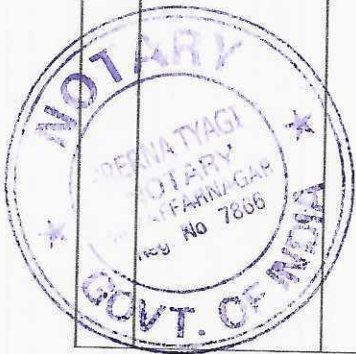
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			 <p style="text-align: center;">Photographs of Boiler Area</p>	
6.	M/S Al-Noor Exports	<ul style="list-style-type: none"> The Unit is meat processing industry and was found lying closed. In open land opposite to M/s Al-Noor Exports, Ash in slurry form and other waste was found dumped. 	<p>UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae.</p> <p>During inspection, the industry was operational and found to be compliant in all the areas pointed by Ld. Amicus Curiae.</p> <p>The following facts found during re-verification by UPPCB :</p> <ul style="list-style-type: none"> During re-verification, 	



S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			<p>the unit was found to be closed, pursuant to a closure order dated 24.05.2024 issued by the UPPCB due to non-compliance under the Water (Prevention and Control of Pollution) Act, 1974.</p> <ul style="list-style-type: none">• The closure order remains in effect, and the unit has been completely shut down in compliance with the directives. 	



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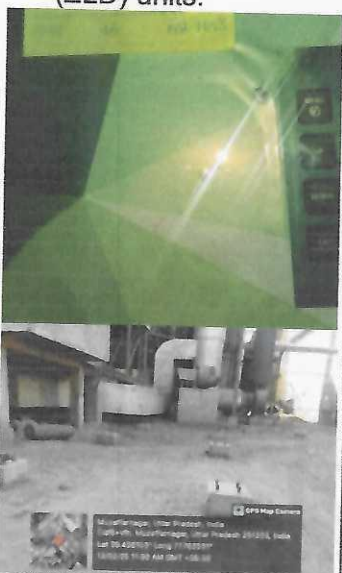
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
		<p>reading showed as 68mg/Nm³.</p> <ul style="list-style-type: none"> The Unit was having ETP with flow meter installed but the tank was having heavy coagulated water as if stagnated for long period of time. The water was very low in the ETP Tank. Condition of tank was not suggesting proper functioning. Waste in waste water in drain going in to ETP was found static. 	<p>scattering observed.</p> <ul style="list-style-type: none"> Fuel used for the existing boiler of 10 TPH is Bagasse/Agricultural waste. Since Bagasse/ Agricultural waste are the only fuel being used, SOx and NOx monitoring is not required. The SPM level found as 46 mg/Nm³. The tank referenced by the Amicus Curiae is a collection tank, and the quantity stored in it does not impact the functioning of the ETP. No heavy coagulated water was observed during the inspection, and the effluent quality was found to be in compliance with the specified standards for Zero Liquid Discharge (ZLD) units. 	



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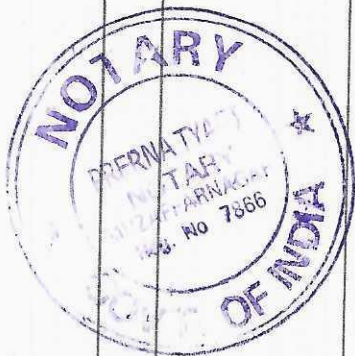
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
				



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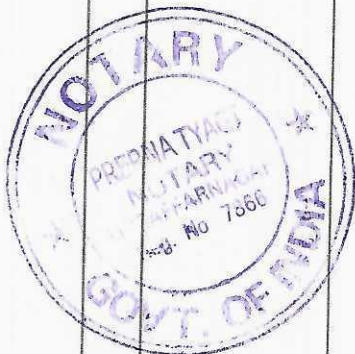
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
8.	M/S Genus	The Unit is not ZLD		UPPCB has issued notice



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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
	Paper & Boards Ltd.	<p>Unit. It has ETP of 10000KLD as stated by representative. Have flowmeter installed and releases the final discharge in the nearby Dhandhera drain. Sludge stated to be sold to Sri Krishna Paper Mill.</p> <p>The Unit is having two boilers. One of 55 TPH capacity which was found running. Other is old boiler of 34 TPH stated to be lying unused for 8 years but is in the process of commissioning again. The second boiler is at present stated to be on trial run by firing it many times in a day. The fuel used for the boiler is rice husk and coal.</p> <ul style="list-style-type: none"> As regards the disposal of fly ash, it was found lying all around the boiler area in very large quantity and there was heaps of fly ash stated to be around 250 tonnes. The photographs submitted by the Amicus Curiae appear to show fly ash scattering in the boiler area. 	<p>dated 28.12.2024 for the violation shown by Amicus Curiae.</p> <p>During inspection, the industry was operational and found to be compliant in all the areas pointed by Ld. Amicus Curiae.</p> <p>The following facts found during re-verification by UPPCB :</p> <ul style="list-style-type: none"> Ash heaps found near boiler area. Industry has been instructed to maintain regular water spraying over the heaps and around the boiler area. The reason for the slow disposal of fly ash given by the industry as the restriction in GRAP period for transportation of fly ash. During inspection no fly ash scattering was observed in the surrounding area of boiler.  	



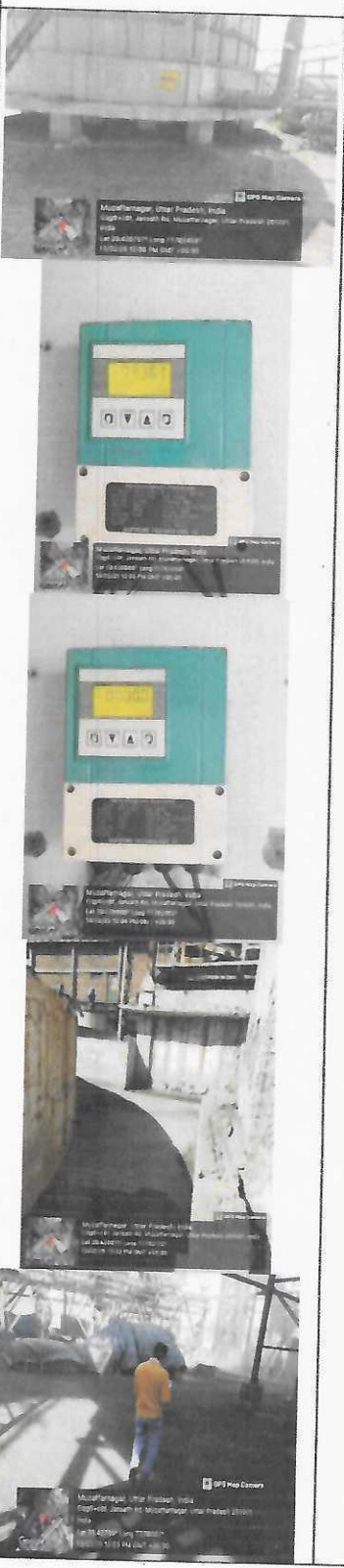
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
				




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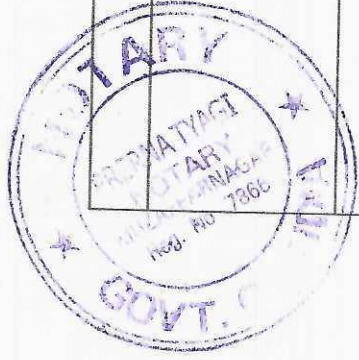
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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
9.	M/S Disha Industries LTD.	<p>The Unit is located on Jolly Road, Muzaffarnagar. The Unit was found in operation. One stack and boiler being dismantled.</p> <ul style="list-style-type: none"> The old stack having black ash all around it in heaps. The new boiler was found running. It is being run on RDF as fuel. However, the Refuse-Derived Fuel (RDF) was not found to be good quality RDF and was rather appearing to be mixed with inert and soil and other waste. The moisture and bad foul were observed therein. The RDF was lying all around the unit. And even waste water found near boiler of the unit. There was no monitoring of Sox and NOx and only SPM was monitored at the stack. 	<p>UPPCB has issued notice dated 28.12.2024 for the violation shown by Amicus Curiae.</p> <p>During inspection, the industry was operational and found to be compliant in all the areas pointed by Ld. Amicus Curiae.</p> <p>The following facts found during re-verification by UPPCB :</p> <ul style="list-style-type: none"> The area surrounding the dismantled boiler has been cleaned by the unit, as evidenced by the absence of any heaps during the inspection. The quality of RDF has been verified and found to be satisfactory. RDF was found to be stored in a specific designated area during the inspection. The unit has placed a purchase order for monitoring equipment to track SOx and NOx parameters. A copy of the purchase order is attached as Annexure- R3/6. 	



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S. No.	Name of Industry	Objection Raised by Amicus Curiae	Inspection of UPPCB	Remark
			 <p>Each photo includes a small metadata box at the bottom with text such as 'Muzaffargarh, Uttar Pradesh, India' and coordinates.</p>	

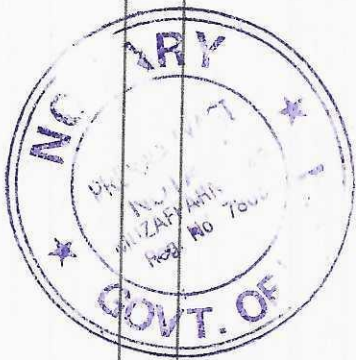
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- 7. That the Annexure annexed to the present accompanying Affidavit is true copy of their respective original.
- 8. That the present affidavit on behalf of the Uttar Pradesh Pollution Control Board is submitted before this Hon'ble Tribunal for kind perusal and consideration.

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VERIFICATION:

Verified at **Muzaffarnagar** on this the *21st* day of **February, 2025** that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

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 DEPONENT



Amrit Singh
 I, the deponent, *Sul*
 have satisfied my self by examining the deponent who has signed the affidavits. The affidavits which I have read and explained by me to the deponent. Fee charged Rs. *500/-*
 NOTARY DIST. MUZAFFARNAGAR

PRERNA TYAGI
 NOTARY
 MUZAFFARNAGAR

21 FEB 2025

Identified by *[Signature]*

1468
क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)



संदर्भ सं०

Ref. No.

1207/ओ०श० नं० 269/सनव्वर/2024

दिनांक

Dated

28-12-2024

महत्त्वपूर्ण/मा० एन०जी०टी० प्रकरण

- 1- मै० श्री जी रिक्लेमिंग मिल्स प्रा०लि०, जानसठ रोड, मुजफ्फरनगर।
- 2- मै० देव एन्टरप्राइजेज, जानसठ रोड, मुजफ्फरनगर।
- 3- मै० श्री बांके बिहारी एन्टरप्राइजेज, जानसठ रोड, मुजफ्फरनगर।
- 4- मै० एसवी रिक्लेमिंग एलएलपी, जानसठ रोड, मुजफ्फरनगर।
- 5- मै० शक्ति क्राफ्ट एण्ड टिश्यूज, जानसठ रोड, मुजफ्फरनगर।
- 6- मै० अल-नूर एक्सपोर्ट्स, ग्राम शेरनगर, जानसठ रोड, मुजफ्फरनगर।
- 7- मै० हनुमन्त पेपर मिल्स प्रा०लि०, ग्राम शेरनगर, जानसठ रोड, मुजफ्फरनगर।
- 8- मै० जीनस पेपर एण्ड बोर्ड्स लि०, जानसठ रोड, मुजफ्फरनगर।
- 9- मै० दिशा इण्डस्ट्रीज लि०, जानसठ रोड, मुजफ्फरनगर।

विषय:- मा० एन०जी०टी० में योजित ओ०ए० संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स एवं ओ०ए० नं० 121/2024 सैयद अली अब्बास बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स के सम्बन्ध में।

उपरोक्त विषयक मा० एन०जी०टी० में योजित ओ०ए० संख्या 269/2024 सनव्वर बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स एवं ओ०ए० नं० 121/2024 सैयद अली अब्बारा बनाम स्टेट ऑफ यू०पी० एण्ड अदर्स में पारित आदेश दिनांक 17.12.2024 का संदर्भ ग्रहण करें, जिसके सुसंगत अंश निम्नवत् हैं :-

".....12. Mr. Rahul Khurana, Advocate (Enrollment No.D/2183/2008) is appointed as Amicus Curiae in O.A. No. 121/2024 also to assist this Tribunal in just and proper adjudication of the matter....."

13. Ld. Amicus Curiae is directed to go through the replies, prepare a comparative chart and if necessary, to file an objection and also a status report after visiting the sites of concerned industries physically, if not already visited by him in O.A. No. 269/2024. He may do so within one month.."

मा० एन०जी०टी० द्वारा पारित उक्त आदेशों के अनुपालन में Ld. Amicus Curiae द्वारा आपके उद्योगों का निरीक्षण किया गया तथा अपनी आख्या मा० एन०जी०टी० को दिनांक 19.12.2024 को प्रस्तुत की गयी है, जिसमें आपके उद्योग के निरीक्षण के दौरान पायी गयी कमियों का उल्लेख फोटोग्राफ सहित दिया गया है। Ld. Amicus Curiae द्वारा दी गयी आख्या मा० एन०जी०टी० की वेबसाइट पर उपलब्ध है, जिसका लिंक <https://greentribunal.gov.in/news-update?title=sanavvar> है, जिसके माध्यम से आप द्वारा अपने उद्योग में पायी गयी कमियों का पूर्ण विवरण प्राप्त किया जा सकता है।

अतः उपरोक्त के दृष्टिगत आपको निर्देशित किया जाता है कि Ld. Amicus Curiae द्वारा आपके उद्योग के सम्बन्ध में पायी गयी कमियों का समुचित समाधान तत्काल कराया जाना सुनिश्चित करें। उक्त कमियों के सम्बन्ध में आप द्वारा कृत कार्यवाही का वैरिफिकेशन इस कार्यालय द्वारा शीघ्र किया जाना प्रस्तावित है। यदि वैरिफिकेशन के दौरान उक्त कमियों का समाधान नहीं पाया जाता है तो आपके उद्योग के विरुद्ध अधिनियमों के अन्तर्गत की गयी कृत कार्यवाही का पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

(अंकित सिंह)

क्षेत्रीय अधिकारी

प्रतिलिपि-मुख्य पर्यावरण अधिकारी (वृत्त-3), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

M/S DEV ENTERPRISES

Dealer: Rubber Oil, Carbon, Scrap, Chemicals, etc.
Salarpur, Meerapur Road, Jansath, Muzaffarnagar (U.P.)

Ref. No.

Date: 18th November 2024

To
The Chief Environment Officer,
Circle - 3,
UPPCB, Lucknow

Subject: Response to Letter No. 767/OA No. 269/Sanavvar/2024 dated 28.09.2024

Respected Sir,

We acknowledge receipt of your notice dated 28.09.2024 regarding O.A. No. 269/2024 titled "Sanavvar Vs State of U.P. & Ors."

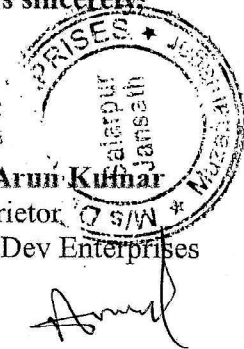
In this regard, we wish to inform you that our Pyrolysis Batch Plant has been non-operational for the past six months due to ongoing maintenance and significant upgrades to enhance production and safety compliance. These upgrades include improved foundation work and other necessary improvements.

We assure you that production activities will not resume until all compliances have been fulfilled as per the directives of MoEFF&CC/NGT/CPCB/UPPCB. We kindly request your consideration and some additional time to ensure full compliance with the required guidelines.

Thank you for your understanding and support.

Yours sincerely,

Mr. Arun Kumar
Proprietor
M/s. Dev Enterprises



Ce To Ro. UPPCB. MUZ -

PRODUCTION DETAILS

S. No.	Date	Particulars	Tyre ton	Fuel Oil ton	Carbon/ton	Wire/ton
1	1/11/2024	—	—	—	—	—
2	2/11/2024	—	—	—	—	—
3	03/11/2024	1 Batch	9 ton	4.5	1.8	0.72
4	04/11/2024	2 Batch	17 ton	8.5	3.4	1.36
5	05/11/2024	2 Batch	16.8 ton	8.4	3.36	1.35
6	6/11/2024	2 Batch	17.10	8.55	3.42	1.54
7	7/11/2024	1 Batch	17.60	8.48	3.70	1.41
8	8/11/2024	2 Batch	16.5	8.4	3.63	1.32
9	9/11/2024	2 Batch	17	7.65	3.4	1.53
10	10/11/2024	2 "	17	8.5	3.57	1.36
11	11/11/2024	1 "	17.4	8.52	3.66	1.40
12	12/11/2024	2 "	17.5	8.75	3.85	1.58
13	13/11/2024	2 "	17.7	8.49	3.54	1.42
14	14/11/2024	2 "	16.20	7.45	3.57	1.46
15	15/11/2024	2 "	16	7.68	3.36	1.28
16	16/11/2024	2 Batch	16.15	8.07	3.4	1.46
17	17/11/2024	2 Batch	18	7.56	3.6	1.44
18	18/11/2024	—	—	—	—	—
19	19/11/2024	—	—	—	—	—
20	20/11/2024	—	—	—	—	—
21	21/11/2024	—	—	—	—	—
22	22/11/2024	—	—	—	—	—
23	23/11/2024	—	—	—	—	—
24	24/11/2024	—	—	—	—	—
25	25/11/2024	—	—	—	—	—
26	26/11/2024	—	—	—	—	—
27	27/11/2024	—	—	—	—	—
28	28/11/2024	2 Batch	17.50	8.4	3.68	1.40
29	29/11/2024	2 Batch	17.10	8.2	3.42	1.54
30	30/11/2024	2 Batch	17.50	8.4	3.5	1.58
31	31/11/2024					

299.05144.561.8625.15

PRODUCTION DETAILS

S. No.	Date	Particulars	Tyre / Ton	Fuel Oil / Ton	Carbon / Ton	Wire / Ton
1	01/12/2024	2 Batch	17.2	7.74	3.44	1.38
2	02/12/2024	2 Batch	16.8	7.73	3.53	1.52
3	03/12/2024	2 Batch	16.5	7.43	3.63	1.32
4	04/12/2024	2 Batch	16.5	8.09	3.47	1.49
5	05/12/2024	2 Batch	16.4	7.71	3.28	1.48
6	06/12/2024	2 Batch	16.8	8.4	3.36	1.35
7	07/12/2024	2 Batch	16.9	7.95	3.55	1.36
8	08/12/2024	2 Batch	17.1	8.21	3.42	1.37
9	09/12/2024	2 Batch	17.6	8.8	3.88	1.59
10	10/12/2024	←				
11	11/12/2024	T				
12	12/12/2024	2 Batch	18	8.1	3.6	1.44
13	13/12/2024	2 Batch	17.5	8.45	3.68	1.58
14	14/12/2024	2 Batch	17.1	7.70	3.77	1.37
15	15/12/2024	2 Batch	17.5	8.4	3.5	1.4
16	16/12/2024	2 Batch	17.7	8.68	3.54	1.6
17	17/12/2024	2 Batch	17.5	7.88	3.68	1.58
18	18/12/2024	2 Batch	17.5	8.58	3.5	1.4
19	19/12/2024	2 Batch	17.7	8.85	3.72	1.42
20	20/12/2024	2 Batch	17.4	8.36	3.83	1.4
21	21/12/2024	2 Batch	17.4	8.10	3.48	1.57
22	22/12/2024	2 Batch	17.5	7.88	3.5	1.4
23	23/12/2024	2 Batch	17.5	8.4	3.68	1.4
24	24/12/2024	2 Batch	17.6	8.10	3.7	1.59
25	25/12/2024	2 Batch	17.4	7.84	3.48	1.4
26	26/12/2024	2 Batch	17.8	8.73	3.74	1.43
27	27/12/2024	2 Batch	18	8.46	3.6	1.62
28	28/12/2024	2 Batch	18.1	8.69	3.99	1.45
29	29/12/2024	2 Batch	17.5	8.75	3.68	1.4
30	30/12/2024	2 Batch	17.4	7.83	3.66	1.57
31	31/12/2024	—				
			<u>485.9</u>	<u>229.79</u>	<u>100.89</u>	<u>40.88</u>

PRODUCTION DETAILS

S. No.	Date	Particulars	Tyre/Ton	Fuel Oil/Ton	Carbon/Ton	Wire/Ton
1	01/01/2025	2 Batch	12.4	8.36	3.48	1.4
2	02/01/2025	2 Batch	12.1	7.7	3.6	1.54
3	03/01/2025	2 Batch	12.4	8.7	3.48	1.4
4	04/01/2025	2 Batch	12.5	8.4	3.85	1.58
5	05/01/2025	2 Batch	12.4	8.18	3.83	1.57
6	06/01/2025	2 Batch	12.4	8.53	3.48	1.4
7	07/01/2025	2 Batch	16.8	7.73	3.36	1.35
8	08/01/2025	2 Batch	16.7	8.19	3.51	1.34
9	09/01/2025	2 Batch	12.3	7.96	3.46	1.56
10	10/01/2025	2 Batch	12.2	7.92	3.79	1.38
11	11/01/2025	2 Batch	12.5	8.58	3.85	1.4
12	12/01/2025	2 Batch	18	8.28	3.78	1.62
13	13/01/2025	2 Batch	12.2	8.85	3.54	1.42
14	14/01/2025	2 Batch	12.4	7.83	3.83	1.57
15	15/01/2025	2 Batch	12.4	8.7	3.83	1.40
16	16/01/2025	2 Batch	12.3	7.79	3.46	1.56
17	17/01/2025	2 Batch	12.3	8.48	3.64	1.56
18	18/01/2025	2 Batch	12.2	8.09	3.79	1.38
19	19/01/2025	2 Batch	12.2	7.92	3.62	1.55
20	20/01/2025	2 Batch	12.3	8.65	3.46	1.39
21	21/01/2025	—				
22	22/01/2025	—				
23	23/01/2025	2 Batch	12.1	7.70	3.6	1.54
24	24/01/2025	2 Batch	12.1	7.92	3.79	1.38
25	25/01/2025	2 Batch	12.3	7.79	3.64	1.56
26	26/01/2025	2 Batch	12.3	8.48	3.46	1.39
27	27/01/2025	—				
28	28/01/2025	—				
29	29/01/2025	2 Batch	18.1	9.05	3.99	1.45
30	30/01/2025	2 Batch	17.4	8.88	3.66	1.57
30	30/01/2025	2 Batch	16.8	7.73	3.36	1.35
31	31/01/2025	2 Batch				

667.70221.3998.1439.61

PRODUCTION DETAILS

S. No.	Date	Particulars	Tyre	Fuel Oil	Carbon	Wire
1	01/02/2025	2 Batch	17.4	8.18	3.48	1.40
2	02/02/2025	2 Batch	17.2	7.74	3.79	1.55
3	03/02/2025	—				
4	04/02/2025	2 Batch	17.3	7.79	3.46	1.39
5	05/02/2025	2 Batch	17.3	8.14	3.64	1.56
6	06/02/2025	2 Batch	17.3	8.48	3.64	1.56
7	07/02/2025	2 Batch	17.3	7.79	3.81	1.39
8	08/02/2025	2 Batch	17.4	7.84	3.48	1.40
9	09/02/2025	2 Batch	17.4	8.53	3.48	1.57
10	10/02/2025	2 Batch	17.6	8.8	3.7	1.41
11	11/02/2025	2 Batch	17.6	7.92	3.7	1.59
12	12/02/2025	2 Batch	17.5	8.05	3.85	1.58
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NOV 2024

PAGE No
DATE: / / 202

DATE	Initial RLD	ETP Starting Time	ETP Ending Time	outlet	Atom
01/11/24	1400	2:00 PM	8:00 PM	1250	3Kg
2/11/24	-				
3/11/24	1500	2:00 PM	8:00 PM	1400	3Kg
4/11/24	-				
5/11/24	-				
6/11/24	1600	2:00 PM	6:00 PM	1550	3Kg
7/11/24	-				
8/11/24	-				
9/11/24	1700	3:00 PM	8 PM	1600	3Kg
10/11/24	-				
11/11/24	-				
12/11/24	1500	3:00 PM	8 PM	1400	3 Kg
13/11/24	-				
14/11/24	-				
15/11/24	1500	3: PM	8 PM	1400	3Kg
16/11/24	-				
17/11/24	-				
18/11/24	1600	3 PM	8 PM	1550	3 Kg
19/11/24	-				
20/11/24	-				
21/11/24	1500	3 PM	8 PM	1450	3Kg
22/11/24	-				
23/11/24	-				
24/11/24	1500	3 PM	8 PM	1450	3Kg
25/11/24	+				
26/11/24	-				
27/11/24	1400	2 PM	6 PM	1300	3 Kg
28/11/24	-				
29/11/24	-				

ETP - 105 ¹⁴⁷⁵ _{6K}Dec 2024

Date	Initial PLD	ETP Starting time	ETP Ending time	Output	Alum
01/12/24	-				
02/12/24	1400	2:00 PM	6:00 PM	1300	3 kg
03/12/24	-				
04/12/24	-				
05/12/24	1250	2:00 PM	6:00 PM	1150	3 kg
06/12/24	-				
07/12/24	-				
08/12/24	1600	3:00 PM	8:00 PM	1450	3 kg
09/12/24	-				
10/12/24	-				
11/12/24	1400	2:00 PM	6:00 PM	1300	3 kg
12/12/24	-				
13/12/24	-				
14/12/24	1300	3:00 PM	7:00 PM	1250	3 kg
15/12/24	-				
16/12/24	-				
17/12/24	1450	3:00 PM	8:00 PM	1400	3 kg
18/12/24	-				
19/12/24	-				
20/12/24	1700	3:00 PM	8:00 PM	1600	3 kg
21/12/24	-				
22/12/24	-				
23/12/24	1350	2:00 PM	6:00 PM	1300	3 kg
24/12/24	-				
25/12/24	-				
26/12/24	1200	2:00 PM	6:00 PM	1150	3 kg
27/12/24	-				
28/12/24	-				
29/12/24	1600	3:00 PM	7: PM	1550	3 kg

ETP - 105 Book
 1476
 Jan 2025

Date	Initial kLD	Exp. Starting Time	ETP Ending Time	Outlet	Alarm
01/01/25	1500	2:00 PM	6:00 PM	1450	3kg
02/01/25	-				
03/01/25	1400	3:00 PM	7:00 PM	1300	3kg
04/01/25	-				
05/01/25	1650	3:00 PM	6:00 PM	1600	3kg
06/01/25	-				
07/01/25	-				
08/01/25	1200	2:00 PM	8:00 PM	1150	3kg
09/01/25	-				
10/01/25	-				
11/01/25	1300	2:00 PM	7:00 PM	1200	3kg
12/01/25	-				
13/01/25	-				
14/01/25	1150	3:00 PM	7:00 PM	1100	3kg
15/01/25	-				
16/01/25	-				
17/01/25	1600	2:00 PM	8:00 PM	1500	3kg
18/01/25	-				
19/01/25	-				
20/01/25	1800	2:00 PM	6:00 PM	1750	3kg
21/01/25	-				
22/01/25	-				
23/01/25	1300	2:00 PM	6:00 PM	1250	3kg
24/01/25	-				
25/01/25	-				
26/01/25	1400	3:00 PM	6:00 PM	1300	3kg
27/01/25	-				
28/01/25	-				
29/01/25	1150	3:00 PM	7:00 PM	1100	3kg

ETP - 10g Book
 Feb 2025

Date	Initial KLD	Exp Starting Time	ETP Ending time	Outlet	Alarm
01/02/25	1300	2:00 PM	6:00 PM	1250	3kg
02/02/25	-				
03/02/25	-				
04/02/25	1500	2:00 PM	7:00 PM	1400	3kg
05/02/25	-				
06/02/25	-				
07/02/25	1200	3:00 PM	7:00 PM	1150	3kg
08/02/25	-				
09/02/25	-				
10/02/25	1600	2:00 PM	6:00 PM	1500	3kg
11/02/25					
12/02/25					



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 51]

नई दिल्ली, सोमवार, जनवरी 29, 2018/माघ 9, 1939

No. 51]

NEW DELHI, MONDAY, JANUARY 29, 2018/MAGHA 9, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 जनवरी, 2018

सा.का.नि. 96(अ).—भारत के राजपत्र, असाधारण में भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25 अक्टूबर, 2017 की अधिसूचना संख्या सा.का.नि. 1343 (अ) द्वारा औद्योगिक बाँयलरों (ईंधन-वार) के संबंध में एक प्रारूप अधिसूचना प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों, जिनके उससे प्रभावित होने की संभावना थी, से उस तारीख से जिसको उक्त अधिसूचना की राजपत्र की प्रतियां जन साधारण को उपलब्ध कराई गई थीं, साठ दिन की अवधि के भीतर आपत्तियां और सुझाव मांगे गए थे।

और, राजपत्र की प्रतियां दिनांक 25 अक्टूबर, 2017 को जन साधारण को उपलब्ध कराई गई थीं।

और, केन्द्र सरकार द्वारा इस प्रारूप अधिसूचना के प्रत्युत्तर में सभी व्यक्तियों और पक्षों से प्राप्त सभी आपत्तियों और सुझावों पर विधिवत रूप से विचार किया गया है।

अतः अब, पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार, एतद्वारा, पर्यावरण (संरक्षण) नियम, 1986 में और संशोधन करने के लिए निम्नलिखित संशोधन करती है, अर्थात्:-

1. **संक्षिप्त नाम और प्रारम्भ** - (1) इन नियमों को पर्यावरण (संरक्षण) संशोधन नियम, 2018 कहा जाएगा।
(2) ये राजपत्र में प्रकाशन की तारीख को लागू होंगे।
2. पर्यावरण (संरक्षण) नियम, 1986 में अनुसूची-I में, क्र. सं. 105 और उससे संबंधित प्रविष्टियों के बाद, निम्नलिखित क्रम संख्या और प्रविष्टियां अन्तःस्थापित की जाएंगी, अर्थात्:-

क्र.सं.	औद्योगिक बॉयलर का प्रकार (ईंधन-वार)	मानदण्ड	
		SO ₂	NO _x
106	कृषि आधारित ईंधन*	-	-
106 क	प्राकृतिक गैस*	-	-
106 ख	अन्य ईंधन**	ठोस ईंधन के लिए 6% शुष्क O ₂ और तरल ईंधन के लिए 3% शुष्क O ₂ पर 600 मिलिग्राम/Nm ³	ठोस ईंधन के लिए 6% शुष्क O ₂ और तरल ईंधन के लिए 3% शुष्क O ₂ पर 300 मिलिग्राम/Nm ³

इन उद्योगों अर्थात् (1) चीनी (2) सूती कपड़ा (3) मिश्रित ऊनी मिलों (4) सिन्थेटिक रबर (5) लुग्दी और कागज (6) आसवनियां (7) चमड़ा उद्योग (8) कैल्शियम कार्बाइड (9) कार्बन ब्लैक (10) प्राकृतिक रबर (11) एस्बेस्टोस (12) कॉस्टिक सोडा (13) छोटे बॉयलरों (14) अल्यूमीनियम संयंत्रों (15) चर्म-शोधनालयों (16) अकार्बनिक रसायन और ऐसे अन्य उद्योगों में प्रयुक्त बॉयलरों के लिए उक्त अधिसूचना में दिए गए उत्सर्जन मानदंडों का पालन किया जाएगा।

* अधिसूचना संख्या सा.का.नि. 176 (अ), दिनांक 2 अप्रैल, 1996 के द्वारा अधिसूचित स्टेक की ऊंचाई के मानदण्डों को पूरा करना अपेक्षित है।

** इस प्रकार की उद्योगों से होने वाले उत्सर्जनों की निगरानी आवश्यक है और सारणी की क्रम सं. 105 (ग) पर दिए गए ऐसे सभी उद्योगों के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर बनाए गए ऑनलाइन निगरानी क्षेत्र के अनुसार ऑनलाइन निगरानी प्रणाली संस्थापित करना आवश्यक है।

नोट:

- कोयला, लिग्नाइट इत्यादि जैसे ठोस ईंधनों का प्रयोग करने वाले कैप्टिव विद्युत संयंत्रों के लिए ताप विद्युत संयंत्रों के संबंध में अधिसूचित अधिसूचना सं. का. आ. 3305 (अ) दिनांक 07 दिसंबर, 2015 में निर्धारित उत्सर्जन सीमा लागू होगी।
- इसमें निर्धारित मानक सक्षम प्राधिकारी द्वारा लगाए गए किसी प्रतिबंध या निषेध और गैर-लाभकारी शहरों के मामले में लागू नहीं होंगे, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति उपलब्ध आंकड़ों के आधार पर पेट कोक और फर्नेश ऑयल के प्रयोग को विनियमित या प्रतिबंधित कर सकती है।

[फा. सं. क्यू-15017/20/2017-सीपीडब्ल्यू]

डॉ. ए. सेंथिल वेल, वैज्ञानिक 'जी'

नोट : मूल नियम भारत के राजपत्र असाधारण भाग-II खंड-3, उपखंड-(i) में का.आ. सं. 844(अ) दिनांक 19 नवंबर, 1986 में प्रकाशित किये गये थे और पिछली बार अधिसूचना सा.का.नि. 1607(अ) दिनांक 29 दिसम्बर, 2017 के द्वारा संशोधित किये गये थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 29th January, 2018

G.S.R. 96(E).— Whereas, a draft notification, for industrial boilers (fuel wise) was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change vide no. G.S.R. 1343 (E), dated the 25th October, 2017, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the dated on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the Gazette were made available to the public dated 25th October, 2017;

And Whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

NOW THEREFORE, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

- Short title and commencement.**-(1) These rules may be called the Environment (Protection) Amendment Rules, 2018.
(2) They shall come into force on the date of their final publication in the Official Gazette.
- In the Environment (Protection) Rules, 1986, in Schedule-1, after serial number 105 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

SI. No.	Type of industrial boiler (fuel wise)	Standards	
		SO ₂	NO _x
106	Agro based fuel*	-	-
106A	Natural gas*	-	-
106B	Other fuels **	600 mg/Nm ³ at 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel	300 mg/Nm ³ at 6% dry O ₂ , for solid fuel and 3% dry O ₂ for liquid fuel

The boiler used in the industries, namely (1) sugar (2) cotton textiles (3) composite woollen mills (4) synthetic rubber (5) pulp and paper (6) distilleries (7) leather industries (8) calcium carbide (9) carbon black (10) natural rubber (11) asbestos (12) caustic soda (13) small boilers (14) aluminium plants (15) tannery (16) inorganic chemical and other such industries using boilers, shall adhere to emission norms in the said notification.

* It is required to meet stack height criteria notified *vide* G.S.R. 176(E), dated the 2nd April, 1996.

** The emissions from such industries need to be monitored and, all such industries as referred at Sl.No.105C of the Table would be required to install online monitoring system as per online monitoring mechanism put in place by Central Pollution Control Board from time to time.

Note:

- For captive power plants using Solid fuels such as coal, lignite, etc. the emission limit notified for Thermal Power Plants *vide* notification no S.O. 3305 (E), dated 7th December, 2015 shall be applicable.**
- The standards set herein will not apply to any ban or restriction put in place by Competent Authority and for non-attainment cities, State Pollution Control Board or Pollution Control Committee may regulate or ban use of Pet Coke and Furnace Oil on the basis of available data.**

[F. No. Q-15017/20/2017-CPW]

Dr. A. SENTHIL VEL, Scientist 'G'

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended *vide* notification G.S.R. 1607(E), dated the 29th December, 2017.



GSTIN : 09AACCD9927E1ZH
 CIN : U74900 DL 1995 PTC074289

148 Annexure-R3/6

Ph 7817655866
 7505781821

Disha Industries Private Limited

AN ISO 9001:2015, 14001:2015, OHSAS 18001:2007 CERTIFIED COMPANY

MANUFACTURERS OF : HIGH QUALITY KRAFT PAPER

e-mail : info@dishaindustries.co.in, accounts@dishaindustries.co.in

PURCHASE ORDER

Invoice To Disha Industries Pvt. Ltd 9th Km Stone Jolly Road Vill. Sikhrera, Muzaffarnagar (U.P.) GSTIN/UIN : 09AACCD9927E1ZH State Name : Uttar Pradesh, Code : 09 CIN : U74900DL1995PTC074289 Supplier (Bill from) N.T.Bloomfield., New Delhi E-2/7, Lal Quater 3er Floor Near Capital Laboratory Krishna Nagar New Delhi GSTIN/UIN : 07AAPFN1688L1ZJ State Name : Delhi, Code : 07	Voucher No. DIPLIPO\23-24\167	Dated 15-Jan-25
	Reference No. & Date. DIPLIPO\23-24\167	Mode/Terms of Payment AFTER DELIVERY
	Dispatched through	Other References FREIGHT F.O.R
	Terms of Delivery URGENT	Destination

Sl No	Description of Goods	Due on	Quantity	Rate	per	Disc. %	Amount
1	ONLINE STACK SOK & NOX GAS ANALYZER	15-Jan-25	1 UNIT	8,50,000.00	UNIT		8,50,000.00
	IGST Input						1,53,000.00

Total **1 UNIT** **10,03,000.00 ₹**
 Amount Chargeable (in words) **E. & O E**

Ten Lakh Three Thousand Indian Rupees Only

Company's PAN : **AACCD9927E**

for Disha Industries Pvt. Ltd

Authorised Signatory

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 New Mandi Muzaffarnagar
 - 251001 (U.P.)

Regd. Office :
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 Sector - 17, Rohini - 110085